



सत्यमेव जयते

Government of India / भारत सरकार

Ministry of Commerce and Industry / वाणिज्य और उद्योग मंत्रालय

Department of Commerce / वाणिज्य विभाग

Directorate General of Foreign Trade, Delhi / विदेश व्यापार महानिदेशालय, दिल्ली

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(DES - VI SECTION)

MINUTES OF THE NORMS COMMITTEE- VI
MEETING No. NC/6/MEET/Apr/202324/1 **DATED: 11/05/2023**

Please Note

- I. For information of exporters, Norms Committee - VI handles all cases pertaining to fixation/ratification of norms for Export Products falling under ITC (HS) Chapter 1 to 26, 94 to 98 .Communications in respect of cases/pertaining to NC- VI may be sent to email address: nc6.dgft@nic.in
- II. The Norms Committee has taken decision only with respect to technical aspect/wastage norms. While redeeming the applications, RAs should check that the applicant has fulfilled all requirements as prescribed in policy/procedure including those in Policy Circulars issued from time to time or any other provisions under FTP/HBP for EODC.
- III. Wherever the Committee has fixed Norms, the concerned RA may ensure that AA is issued on the wastages/consumption as ratified by the Committee or as per wastages claimed in the application, whichever is less.

Meeting No. NC/6/MEET/Apr/202324/1 dated 11/05/2023 of Norms Committee - VI for the year 2023-24 was held on 11/05/2023 under the Chairmanship of ANIL AGGARWAL, Additional DGFT to consider the following applications for ratification of norms in respect of advance authorizations under Duty Exemption Scheme (Chapter-4) of Foreign Trade Policy 2015-20.

The following members were present in the meeting:-

S.No.	Name and Designation of Representatives	Department
1	Shri. Shaish Kumar, Technical Consultant	DGFT
2	Shri DN Mathur, Technical Consultant	DGFT
3	Shri Nand Lal, Technical Consultant	DGFT
4	Shri Naveen Kumar, DDG	MoFPI
5	Shri Pradyumna Sahu, Deputy DGFT	DGFT

Case Details and Decision(s):

Case No.	1 / NC/6/MEET/Apr/202324/1
Case Status	Case Deferred
Party Name	RAVI FOODS PVT LTD.
Meeting Number and Date	NC/ 6/ MEET/ Apr/ 202324/ 1 and 11/05/2023
HQ File Number	HQRNORM APPLY 00000256AM24
RA File Number	NA
Licence No and Date	NA
Norms Committee Decision: NC considered the case as per agenda and noted that the application of the firm is under examination of Technical Authority, i.e., MoFPI and their comments are awaited. The Committee decided to send a reminder to MoFPI to expedite their comments. The case stands deferred to 08.06.2023.	

Case No.	2 / NC/6/MEET/Apr/202324/1
Case Status	Case Deferred
Party Name	RIGHT HEALTH PLATTER PRIVATE LIMITED
Meeting Number and Date	NC/ 6/ MEET/ Apr/ 202324/ 1 and 11/05/2023
HQ File Number	HQRNORM APPLY 00003802AM23
RA File Number	NA
Licence No and Date	NA
Norms Committee Decision: NC considered the case as per agenda and noted that the application of the firm is under examination of Technical Authority, i.e., MoFPI and their comments are awaited. The Committee decided to send a reminder to MoFPI to expedite their comments. The case stands deferred to 08.06.2023.	

Case No.	3 / NC/6/MEET/Apr/202324/1
Case Status	Case Deferred
Party Name	PRYM FASHION (INDIA) PRIVATE LIMITED
Meeting Number and Date	NC/ 6/ MEET/ Apr/ 202324/ 1 and 11/05/2023

HQ File Number	HQRNORM APPLY 00003919AM23
RA File Number	NA
Licence No and Date	NA
Norms Committee Decision: NC considered the case as per agenda and decided to call the firm for PH to understand the manufacturing process, use of inputs in export product, wastage generated at each stage of manufacturing process etc. The case stands deferred to 08.06.2023.	

Case No.	4 / NC/6/MEET/Apr/202324/1
Case Status	Case Deferred
Party Name	RIGHT HEALTH PLATTER PRIVATE LIMITED
Meeting Number and Date	NC/ 6/ MEET/ Apr/ 202324/ 1 and 11/05/2023
HQ File Number	HQRNORM APPLY 00004188AM23
RA File Number	NA
Licence No and Date	NA
Norms Committee Decision: NC considered the case as per agenda and noted that the application of the firm is under examination of Technical Authority, i.e., MoFPI and their comments are awaited. The Committee decided to send a reminder to MoFPI to expedite their comments. The case stands deferred to 08.06.2023.	

Case No.	5 / NC/6/MEET/Apr/202324/1
Case Status	Case Approved
Party Name	ADANI FOOD PRODUCTS PVT LTD
Meeting Number and Date	NC/ 6/ MEET/ Apr/ 202324/ 1 and 11/05/2023
HQ File Number	HQRNORM APPLY 00004209AM23
RA File Number	NA
Licence No and Date	NA
Norms Committee Decision: NC considered the case as per agenda and based on the comments offered by the Technical Authority i.e.	

MoFPI decided to fix the norms allowing the following inputs;

Export Item

CARDAMOM WHOLE ETO TREATED/ CARDAMOM GROUND/ CARDAMOM SEEDS ETO TREATED	10.00 MT
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Import Item

CARDAMOM WHOLE	10.00 MT
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The above fixation of adhoc norms is valid for present application under Para 4.06 & norms are valid for one year from the date of uploading the minutes in DGFT website.

No Advance Authorisation should be issued on repeat basis based on the fixation of above mentioned adhoc norms. All Policy conditions including VA, Appendix 4J (with pre-import and reduced EODC 120 days) conditions etc. also to be met, wherever applicable.

RA may take subsequent consequential action accordingly.

Case No.	6 / NC/6/MEET/Apr/202324/1
Case Status	Case Deferred
Party Name	DRYTECH PROCESSES (INDIA) P LTD
Meeting Number and Date	NC/ 6/ MEET/ Apr/ 202324/ 1 and 11/05/2023
HQ File Number	HQRNORM APPLY 00004935AM23
RA File Number	NA
Licence No and Date	NA
Norms Committee Decision:	
NC considered the case as per agenda and noted that the application of the firm alongwith reply of DL is under examination of Technical Authority, i.e., MoFPI and their comments are awaited. The Committee decided to send a reminder to MoFPI to expedite their comments.	
The case stands deferred to 08.06.2023	

Case No.	7 / NC/6/MEET/Apr/202324/1				
Case Status	Case Approved				
Party Name	SHIV TRADERS				
Meeting Number and Date	NC/ 6/ MEET/ Apr/ 202324/ 1 and 11/05/2023				
HQ File Number	HQRNORM APPLY 00006195AM23				
RA File Number	NA				
Licence No and Date	NA				
Norms Committee Decision: NC considered the case as per agenda and on the basis of the norms fixed on similar import/export items on the basis of the comments furnished by technical authority, i.e., MoFPI , the Committee decided to ratify the norms of the above mentioned application of the firm under Para 4.06 of HBP, 2023, allowing the following inputs; Export Item <table border="1"> <tr> <td>Splitted Flavoured Betel Nuts (Supari)</td><td>154.285 MTS</td></tr> </table> Import Item <table border="1"> <tr> <td>Areca Nut (Supari) Whole</td><td>144.285 MTS</td></tr> </table> The above fixation of adhoc norms is valid for present application under Para 4.06 of HBP, 2023 & norms are valid for one year from the date of uploading the minutes in DGFT website. No Advance Authorisation should be issued on repeat basis based on the fixation of above mentioned adhoc norms. All Policy conditions including VA, Appendix 4J conditions etc. also to be met, wherever applicable. RA may take suitable consequential action accordingly.		Splitted Flavoured Betel Nuts (Supari)	154.285 MTS	Areca Nut (Supari) Whole	144.285 MTS
Splitted Flavoured Betel Nuts (Supari)	154.285 MTS				
Areca Nut (Supari) Whole	144.285 MTS				

Case No.	8 / NC/6/MEET/Apr/202324/1
Case Status	Case Approved
Party Name	DEEPKIRAN FOODS PRIVATE LIMITED
Meeting Number and Date	NC/ 6/ MEET/ Apr/ 202324/ 1 and 11/05/2023
HQ File Number	HQRNORM APPLY 00007056AM23
RA File Number	NA
Licence No and Date	NA
Norms Committee Decision: NC considered the case as per agenda and decided to ratify the norms of the AA on the basis of the norms fixed on similar case of the firm in M.No.NC/6/MEET/Jan/202122/8 dated 24.02.2022 allowing the following inputs; Export Item	

Ready to eat Process Foods and vegetables (i.e. Khaman, Dhokla, handvo, Dumpling, Muthia Etc)Ready to eat Process Foods and vegetables (i.e. Khaman, Dhokla, handvo, Dumpling, Muthia Etc)	150000.000 Kg
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Import Items

S.No.	Name of the Items	Quantity applied	Quantity Recommended
1	Citric Acid	997.903 Kg	997.903 Kg
2	Active Dry Yeast	1952.988 Kg	1952.988 Kg
3	Moisture Lock Powder	1080.000 Kg	1080.000 Kg
4	Dried Plain Whole (Seasoning Powder)	1632.932 Kg	1632.932 Kg
5	Art Liq Green Colour	30.060 Kg	30.060 Kg
6	Rumford Baking Powder	3233.206 Kg	3233.206 Kg
7	Arm & Hammer Baking Soda	734.880 Kg	734.880 Kg
8	Tray CPET		As per packaging policy

RA may take suitable consequential action accordingly.

Case No.	9 / NC/6/MEET/Apr/202324/1
Case Status	Case Approved
Party Name	JANATHA FISH MEAL AND OIL PRODUCTS
Meeting Number and Date	NC/ 6/ MEET/ Apr/ 202324/ 1 and 11/05/2023
HQ File Number	HQRNORM APPLY 00007062AM23
RA File Number	NA
Licence No and Date	NA

Norms Committee Decision:

NC considered the case as per agenda and noted that based on the request of the firm and keeping the urgency for prior fixation of norms, the case was examined on file and norms fixed on the basis of the norms earlier fixed on the similar application of the firm in M.No.21/85 dated 07.03.2019. The Committee noted the fact and conveyed ex-post-facto approval on the fixation of the following norms with technical inputs on the manufacturing process

- i. The export item is unfit for human consumption.
- ii. Both the export/import items are in liquid form.
- iii. Enzyme Hydrolysis is done to reduce viscosity.

Export Item

Liquid Fish Soluble Paste 1818.000 MT

Import Item

Liquid Fish Soluble 1999.800 MT

Technical Characteristics of Export & Import Items:

(Export Item: Viscosity is below 2 minutes, Protein 38%, Moisture 45%)

(Import Item: Viscosity is below 4 minutes, Protein 40%, Moisture 50%)

The above fixation of adhoc norms is valid for present application under Para 4.06 of HBP,2023 & norms are valid for one year from the date of issue of this letter.

No Advance Authorisation should be issued on repeat basis based on the fixation of above mentioned adhoc norms. All Policy conditions including VA, Appendix 4J conditions etc. also to be met, wherever applicable.

RA may take subsequent consequential action accordingly.

Case No.	10 / NC/6/MEET/Apr/202324/1			
Case Status	Case Approved			
Party Name	MUNDHRA EXIM PRIVATE LIMITED			
Meeting Number and Date	NC/ 6/ MEET/ Apr/ 202324/ 1 and 11/05/2023			
HQ File Number	HQRNORM APPLY 00007312AM23			
RA File Number	NA			
Licence No and Date	NA			
Norms Committee Decision:				
NC considered the case as per agenda and decided to fix the norms under Para 4.06 of HBP, 2023 allowing the following inputs;				
Export Item		Quantity allowed	Import Item	Quantity allowed
PROCESSED BETAL NUT SUPARI POWDER		49.020 MT	Betal Nut Whole	50.00 MT
The firm is allowed to import 50.00 MT of Betal Nut Whole at the initial stage. After completion of 50% of export the firm may submit application for further enhancement of import quantity.				

The above fixation of adhoc norms is valid for present application under Para 4.06 & norms are valid for one year from the date of uploading the minutes in DGFT website.

The grade, quality& origin of imported Betal Nut Whole should match with the Processed Betal Nut (Supari) Powder exported . Other regulations of FTP / HBP 2023 like Value Addition, Pre-import condition & Appendix 4J conditions should also be complied with.

No Advance Authorisation should be issued on repeat basis based on the fixation of above mentioned adhoc norms.

RA may take subsequent consequential action accordingly.

Case No.	11 / NC/6/MEET/Apr/202324/1
Case Status	Case Approved
Party Name	DRYTECH PROCESSES (INDIA) P LTD
Meeting Number and Date	NC/ 6/ MEET/ Apr/ 202324/ 1 and 11/05/2023
HQ File Number	HQRNORM APPLY 00007314AM23
RA File Number	NA
Licence No and Date	NA
Norms Committee Decision:	
NC considered the case as per agenda and decided to ratify the norms of the AA on the basis of the norms fixed on similar case of the firm in M.No.06 dated 11.11.2021, allowing the following inputs;	
Export item:	
Vegetable Fatbase Powder (Containing 28% of Palm Fat and 5% Protein)(Resultant product should contain 280 MTS of import RBD, 120 MTS of import SMP and 14.50 of import Casein)	1000 MTS
Import item:	
Refined Bleached and deodorized Palmolein (RBD Palmolein)	288.4 MT
Skimmed Milk Powder	123.06 MT

Acid Casein	14.935 MT
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The above fixation of adhoc norms is valid for present application under Para 4.06 of HBP,2023 & norms are valid for one year from the date of issue of this letter.

No Advance Authorisation should be issued on repeat basis based on the fixation of above mentioned adhoc norms. All Policy conditions including VA, Appendix 4J conditions etc. also to be met, wherever applicable.

RA may take subsequent consequential action accordingly.

Case No.	12 / NC/6/MEET/Apr/202324/1
Case Status	Case Deferred
Party Name	RAVI FOODS PVT LTD.
Meeting Number and Date	NC/ 6/ MEET/ Apr/ 202324/ 1 and 11/05/2023
HQ File Number	HQRNORM APPLY 00000258AM24
RA File Number	NA
Licence No and Date	NA
Norms Committee Decision:	
NC considered the case as per agenda and noted that the application of the firm is under examination of Technical Authority, i.e., MoFPI and their comments are awaited. The Committee decided to send a reminder to MoFPI to expedite their comments.	
The case stands deferred to 08.06.2023.	

Case No.	13 / NC/6/MEET/Apr/202324/1
Case Status	Case Deferred
Party Name	RAVI FOODS PVT LTD.
Meeting Number and Date	NC/ 6/ MEET/ Apr/ 202324/ 1 and 11/05/2023
HQ File Number	HQRNORM APPLY 00000255AM24
RA File Number	NA
Licence No and Date	NA

Norms Committee Decision:

NC considered the case as per agenda and noted that the application of the firm is under examination of Technical Authority, i.e., MoFPI and their comments are awaited. The Committee decided to send a reminder to MoFPI to expedite their comments.

The case stands deferred to 08.06.2023.

Case No.	14 / NC/6/MEET/Apr/202324/1
Case Status	Case Rejected
Party Name	RIGHT HEALTH PLATTER PRIVATE LIMITED
Meeting Number and Date	NC/ 6/ MEET/ Apr/ 202324/ 1 and 11/05/2023
HQ File Number	HQRNORM APPLY 00007321AM23
RA File Number	NA
Licence No and Date	NA

Norms Committee Decision:

NC considered the case as per the agenda and noted that Para 4.03 of FTP, 2023 which states that “Advance Authorisation is issued to allow duty free import of input, which is physically incorporated in export product (making normal allowance for wastage). In addition, fuel, oil, catalyst which is consumed / utilized in the process of production of export product, may also be allowed”. The Committee was of the view that the duty free inputs, i.e., “Whey Powder-Feed Grade” and “Enzyme-Mucoren21000” are not physically incorporated in the export item, i.e., Organic Arabic Cheese. The inputs are being fed to the animals from whom the milk is derived and converted into cheese and no direct relationship between import inputs & export items is established. Therefore, the essential condition under Para 4.03 of FTP, 2023 of Advance Authorisation Policy is not met. The Committee therefore, decided to reject the case with direction to firm to pay Customs duty and applicable interest for regularization of the case.

RA may take subsequent consequential action accordingly.

Case No.	15 / NC/6/MEET/Apr/202324/1
Case Status	Case Rejected
Party Name	RIGHT HEALTH PLATTER PRIVATE LIMITED
Meeting Number and Date	NC/ 6/ MEET/ Apr/ 202324/ 1 and 11/05/2023
HQ File Number	HQRNORM APPLY 00007322AM23
RA File Number	NA
Licence No and	NA

Date	
Norms Committee Decision: NC considered the case as per the agenda and noted that Para 4.03 of FTP, 2023 which states that “Advance Authorisation is issued to allow duty free import of input, which is physically incorporated in export product (making normal allowance for wastage). In addition, fuel, oil, catalyst which is consumed / utilized in the process of production of export product, may also be allowed”. The Committee was of the view that the duty free inputs, i.e., “Whey Powder-Feed Grade” is not physically incorporated in the export item, i.e., Organic UHT Milk. The rationale that input is consumed by the animals from whom Organic UHT Milk is obtained is not tenable and no direct relationship between import input & export item is established. Therefore, the essential condition under Para 4.03 of FTP, 2023 of Advance Authorisation Policy is not met. The Committee therefore, decided to reject the case with direction to firm to pay Customs duty and applicable interest for regularization of the case. RA may take subsequent consequential action accordingly.	

Case No.	16 / NC/6/MEET/Apr/202324/1		
Case Status	Case Approved		
Party Name	LAFRETIER PRECIOUS PRIVATE LIMITED		
Meeting Number and Date	NC/ 6/ MEET/ Apr/ 202324/ 1 and 11/05/2023		
HQ File Number	HQRNORM APPLY 00000053AM24		
RA File Number	NA		
Licence No and Date	NA		
Norms Committee Decision:			
NC considered the case as per agenda and decided to fix the norms under Para 4.06 of HBP, 2023 allowing the following inputs;			
Export Item	Quantity allowed	Import Item	Quantity allowed
PROCESSED ARECANUT POWDER (PROCESSED ARECANUT POWDER)	51.300 MT	ARECANUT WHOLE	52.326 MT
The above fixation of adhoc norms is valid for present application under Para 4.06 of HBP, 2023 & norms are valid for one year from the date of uploading the minutes in DGFT website.			
The grade, quality& origin of imported Arecanut Whole should match with the Processed Arecanut Powder exported . Other regulations of FTP / HBP 2023 like Value Addition, Pre-import condition & Appendix 4J conditions should also be complied with.			
No Advance Authorisation should be issued on repeat basis based on the fixation of above mentioned adhoc norms.			

RA may take subsequent consequential action accordingly.

Case No.	17 / NC/6/MEET/Apr/202324/1
Case Status	Case Deferred
Party Name	GREENLEAF ENTERPRISE
Meeting Number and Date	NC/ 6/ MEET/ Apr/ 202324/ 1 and 11/05/2023
HQ File Number	HQRNORM APPLY 00000021AM24
RA File Number	NA
Licence No and Date	NA
Norms Committee Decision:	
NC considered the case as per agenda and decided to seek following information :	
"Composition of export item with flavours".	
The case stands deferred to 08.06.2023.	

Case No.	18 / NC/6/MEET/Apr/202324/1
Case Status	Case Approved
Party Name	TAWAKKAL ARECANUT PROCESSING & TRADING PRIVATE LIMITED
Meeting Number and Date	NC/ 6/ MEET/ Apr/ 202324/ 1 and 11/05/2023
HQ File Number	HQRNORM APPLY 00000017AM24
RA File Number	NA
Licence No and Date	NA
Norms Committee Decision:	
NC considered the case as per agenda and on the basis of the norms fixed on similar import/export items, the Committee decided to ratify the norms of the above mentioned application of the firm under Para 4.06 of HBP, 2023, allowing the following inputs;	
Export Item	
Areca Nut Cut (Tukada)	24450.000 Kg
Import Item	
Areca Nut Whole	24939.000 Kg

The above fixation of adhoc norms is valid for present application under para 4.06 & norms are valid for one year from the date of uploading the minutes in DGFT website.

No Advance Authorisation should be issued on repeat basis based on the fixation of above mentioned adhoc norms. All Policy conditions including VA, Appendix 4J conditions etc. also to be met, wherever applicable.

RA may take suitable consequential action accordingly.

Case No.	19 / NC/6/MEET/Apr/202324/1
Case Status	Case Deferred
Party Name	TAKASAGO INTERNATIONAL INDIA PRIVATE LIMITED
Meeting Number and Date	NC/ 6/ MEET/ Apr/ 202324/ 1 and 11/05/2023
HQ File Number	018305000773AM15
RA File Number	042404000195 AM15
Licence No and Date	0410159602/16/10/2014
Norms Committee Decision:	
NC considered the case as per agenda and decided to seek following information from the firm on the basis of the comments of the Technical Authority, i.e., MoFPI;	
(a) The process flow chart showing each stage of processing along with the justification for the wastage claimed , if any?	
(c) The recipe cum mass balance sheet showing how the bills of material (both imported and indigenous) change over processing ?	
(d) Supporting documents like CoA, etc for the argument for IO ratio claimed above.	
(e) Copy of the final record sheet for the advance authorization ?	
The case stands deferred to 08.06.2023	

Case No.	20 / NC/6/MEET/Apr/202324/1
Case Status	Case Approved
Party Name	SARAOGI SHELLAC OVERSEAS CORPORATION
Meeting Number and Date	NC/ 6/ MEET/ Apr/ 202324/ 1 and 11/05/2023
HQ File Number	HQRNORM REVIW00006991AM23
RA File Number	022404000068 AM18

Licence No and Date	0210207757/21/07/2017				
Norms Committee Decision: NC considered the case as per agenda and noted the norms fixed by NC in M.No.5/85 dated 29.06.2018 and observed that although the norms was fixed as applied for, the import quantity had been inadvertently mentioned as 55200.00 Kg instead of 80040.000 Kg which was applied by the firm. The Committee based on the above mentioned decision taken in the M.No.5/85 dated 29.06.2018, decided to make following modification and fixed the norms allowing the following inputs; Export Item <table> <tr> <td>Shellac</td><td>55200.000 Kg</td></tr> </table> Import Item <table> <tr> <td>Sticklac</td><td>80040.000 Kg</td></tr> </table> RA may take subsequent consequential action accordingly.		Shellac	55200.000 Kg	Sticklac	80040.000 Kg
Shellac	55200.000 Kg				
Sticklac	80040.000 Kg				

Case No.	21 / NC/6/MEET/Apr/202324/1
Case Status	Case Deferred
Party Name	GRIFFITH FOODS PRIVATE LIMITED
Meeting Number and Date	NC/ 6/ MEET/ Apr/ 202324/ 1 and 11/05/2023
HQ File Number	018305001015AM19
RA File Number	072404000122 AM19
Licence No and Date	0710113712/13/08/2018
Norms Committee Decision: NC considered the case as per agenda and noted that the application of the firm is under examination of Technical Authority, i.e., MoFPI and their comments are awaited. The Committee decided to send a reminder to MoFPI to expedite their comments. The case stands deferred to 08.06.2023.	

Case No.	22 / NC/6/MEET/Apr/202324/1
Case Status	Case Deferred
Party Name	GLAMY CANDY PRIVATE LIMITED

Meeting Number and Date	NC/ 6/ MEET/ Apr/ 202324/ 1 and 11/05/2023
HQ File Number	HQRNORM REVIW00006070AM23
RA File Number	072404000025 AM20
Licence No and Date	0710114994/31/05/2019
Norms Committee Decision: NC considered the case as per agenda and noted that the application of the firm is under examination of Technical Authority, i.e., MoFPI and their comments are awaited. The Committee decided to send a reminder to MoFPI to expedite their comments. The case stands deferred to 08.06.2023.	

Case No.	23 / NC/6/MEET/Apr/202324/1
Case Status	Case Deferred
Party Name	DEEPKIRAN FOODS PRIVATE LIMITED
Meeting Number and Date	NC/ 6/ MEET/ Apr/ 202324/ 1 and 11/05/2023
HQ File Number	HQRNORM REVIW00007057AM23
RA File Number	082404000360 AM20
Licence No and Date	0810147151/03/02/2020
Norms Committee Decision: NC considered the case as per agenda and noted that the application of the firm is under examination of Technical Authority, i.e., MoFPI and their comments are awaited. The Committee decided to send a reminder to MoFPI to expedite their comments. The case stands deferred to 08.06.2023.	

Case No.	24 / NC/6/MEET/Apr/202324/1
Case Status	Case Approved
Party Name	INDO PHYTOCHEM PHARMACEUTICALS
Meeting Number and Date	NC/ 6/ MEET/ Apr/ 202324/ 1 and 11/05/2023
HQ File Number	HQRNORM REVIW00000054AM24
RA File Number	052304000114 AM21
Licence No and Date	0510414820/05/08/2020

Norms Committee Decision:

NC considered the case as per agenda and decided to fix the norms of the AA on the basis of the comments of the Technical Authority, i.e., Tech.2, allowing the following inputs;

Export item:

Raunatine (Rauwolfia Vomitoria Extract) (Reserpine Content 15.95%)	1.000 Kg
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Import item

Rauwolfia Vomitoria Root Bark (Reserpine Content 0.8%)	27.684 Kg
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RA may take subsequent consequential action accordingly.

Case No.	25 / NC/6/MEET/Apr/202324/1
Case Status	Case Deferred
Party Name	ORGANIC INDIA PRIVATE LIMITED
Meeting Number and Date	NC/ 6/ MEET/ Apr/ 202324/ 1 and 11/05/2023
HQ File Number	HQRNORM APPLY 00039895AM21
RA File Number	06AA04002281 AM21
Licence No and Date	0611000019/16/12/2020
Norms Committee Decision: NC considered the case as per agenda and noted that the application of the firm alongwith reply of DL is under examination of Technical Authority, i.e., MoFPI and their comments are awaited. The Committee decided to send a reminder to MoFPI to expedite their comments. The case stands deferred to 08.06.2023.	

Case No.	26 / NC/6/MEET/Apr/202324/1
Case Status	Case Deferred
Party Name	ORGANIC INDIA PRIVATE LIMITED
Meeting Number and Date	NC/ 6/ MEET/ Apr/ 202324/ 1 and 11/05/2023
HQ File Number	HQRNORM APPLY 00060251AM21
RA File Number	06AA04002791 AM21
Licence No and Date	0611000095/11/01/2021

Norms Committee Decision:

NC considered the case as per agenda and noted that the application of the firm alongwith reply of DL is under examination of Technical Authority, i.e., MoFPI and their comments are awaited. The Committee decided to send a reminder to MoFPI to expedite their comments.

The case stands deferred to 08.06.2023.

Case No.	27 / NC/6/MEET/Apr/202324/1
Case Status	Case Deferred
Party Name	GCOOP INDIA PRIVATE LIMITED
Meeting Number and Date	NC/ 6/ MEET/ Apr/ 202324/ 1 and 11/05/2023
HQ File Number	HQRNORM APPLY 00149926AM22
RA File Number	04AA04013629 AM22
Licence No and Date	0411001212/29/07/2021

Norms Committee Decision:

NC considered the case as per agenda and decided to seek following information from the firm on the basis of the comments of the Technical Authority, i.e., MoFPI;

(i) The process flowchart showing the stages of processes along with justification for the wastage claimed, if any;

(ii) The recipe cum mass balance sheet showing how the Bill of Material (imported and indigenous) change over processing?

The case stands deferred to 08.06.2023.

Case No.	28 / NC/6/MEET/Apr/202324/1
Case Status	Case Deferred
Party Name	INDIES GLOBAL FOODS PRIVATE LIMITED
Meeting Number and Date	NC/ 6/ MEET/ Apr/ 202324/ 1 and 11/05/2023
HQ File Number	HQRNORM APPLY 00330997AM22
RA File Number	33AX04000012 AM22
Licence No and Date	3311000576/25/01/2022

Norms Committee Decision:

NC considered the case as per agenda and noted that the application of the firm alongwith reply of DL is under examination of Technical Authority, i.e., MoFPI and their comments are awaited. The Committee decided to send a reminder to MoFPI to expedite their comments.

The case stands deferred to 08.06.2023.

Case No.	29 / NC/6/MEET/Apr/202324/1
Case Status	Case Deferred
Party Name	NUTRAGEN BIO ACTIVES
Meeting Number and Date	NC/ 6/ MEET/ Apr/ 202324/ 1 and 11/05/2023
HQ File Number	HQRNORM APPLY 00401321AM22
RA File Number	10AX04000098 AM22
Licence No and Date	1011000995/25/03/2022
Norms Committee Decision:	
NC considered the case as per agenda and noted that the application of the firm alongwith reply of DL is under examination of Technical Authority, i.e., MoFPI and their comments are awaited. The Committee decided to send a reminder to MoFPI to expedite their comments.	
The case stands deferred to 08.06.2023.	

Case No.	30 / NC/6/MEET/Apr/202324/1
Case Status	Case Deferred
Party Name	ORGANIC INDIA PRIVATE LIMITED
Meeting Number and Date	NC/ 6/ MEET/ Apr/ 202324/ 1 and 11/05/2023
HQ File Number	HQRNORM APPLY 00410276AM22
RA File Number	06AX04000155 AM22
Licence No and Date	0611001257/31/03/2022
Norms Committee Decision:	
NC considered the case as per agenda and noted that the application of the firm is under examination of Technical Authority, i.e., MoFPI and their comments are awaited. The Committee decided to send a reminder to MoFPI to expedite their comments.	

The case stands deferred to 08.06.2023.

Case No.	31 / NC/6/MEET/Apr/202324/1
Case Status	Case Deferred
Party Name	BLUEBERRY AGRO PRODUCTS PRIVATE LIMITED
Meeting Number and Date	NC/ 6/ MEET/ Apr/ 202324/ 1 and 11/05/2023
HQ File Number	HQRNORM APPLY 00000353AM23
RA File Number	03AX04000241 AM23
Licence No and Date	0311014029/20/04/2022
Norms Committee Decision: NC considered the case as per agenda and noted the comments furnished by MoFPI and observed that the export item recommended by the TA is different than that mentioned in the application. The Committee decided to refer back the case to the Technical Authority, i.e., MoFPI to re-examine the case. The case stands deferred to 08.06.2023.	

Case No.	32 / NC/6/MEET/Apr/202324/1
Case Status	Case Deferred
Party Name	LIV LONG NUTRACEUTICALS LIMITED
Meeting Number and Date	NC/ 6/ MEET/ Apr/ 202324/ 1 and 11/05/2023
HQ File Number	HQRNORM APPLY 00000835AM23
RA File Number	10AX04000053 AM23
Licence No and Date	1011001110/18/05/2022
Norms Committee Decision: NC considered the case as per agenda and noted that the application of the firm is under examination of Technical Authority, i.e., MoFPI and their comments are awaited. The Committee decided to send a reminder to MoFPI to expedite their comments. The case stands deferred to 08.06.2023.	

Case No.	33 / NC/6/MEET/Apr/202324/1				
Case Status	Case Approved				
Party Name	M R AGRO INDUSTRIES				
Meeting Number and Date	NC/ 6/ MEET/ Apr/ 202324/ 1 and 11/05/2023				
HQ File Number	HQRNORM APPLY 00001162AM23				
RA File Number	08AX04000365 AM23				
Licence No and Date	0811005103/02/06/2022				
Norms Committee Decision: NC considered the case as per agenda and decided to fix the norms of the AA on the basis of the comments of the Technical Authority, i.e., MoFPI, allowing the following inputs; Export Item <table border="1"> <tr> <td>Sterilized Fennel Seeds</td><td>200.00 MT</td></tr> </table> Import Item <table border="1"> <tr> <td>Raw Fennel Seeds</td><td>200.00 MT</td></tr> </table> Regulations of FTP / HBP 2015-20 like Value Addition, Pre-import condition & Appendix 4J conditions, wherever required, should also be complied with. RA may take subsequent consequential action accordingly.		Sterilized Fennel Seeds	200.00 MT	Raw Fennel Seeds	200.00 MT
Sterilized Fennel Seeds	200.00 MT				
Raw Fennel Seeds	200.00 MT				

Case No.	34 / NC/6/MEET/Apr/202324/1
Case Status	Case Deferred
Party Name	KERRY INGREDIENTS INDIA PRIVATE LIMITED
Meeting Number and Date	NC/ 6/ MEET/ Apr/ 202324/ 1 and 11/05/2023
HQ File Number	HQRNORM APPLY 00001233AM23
RA File Number	03AX04000977 AM23
Licence No and Date	0311015300/07/06/2022
Norms Committee Decision: NC considered the case as per agenda and noted that the application of the firm is under examination of Technical Authority, i.e., MoFPI and their comments are awaited. The Committee decided to send a reminder to MoFPI to expedite their comments. The case stands deferred to 08.06.2023.	

Case No.	35 / NC/6/MEET/Apr/202324/1
Case Status	Case Deferred
Party Name	DEL MONTE FOODS PRIVATE LIMITED
Meeting Number and Date	NC/ 6/ MEET/ Apr/ 202324/ 1 and 11/05/2023
HQ File Number	HQRNORM APPLY 00001378AM23
RA File Number	05AX04000768 AM23
Licence No and Date	0511013201/14/06/2022
Norms Committee Decision: NC considered the case as per agenda and noted that the application of the firm is under examination of Technical Authority, i.e., MoFPI and their comments are awaited. The Committee decided to send a reminder to MoFPI to expedite their comments. The case stands deferred to 08.06.2023.	

Case No.	36 / NC/6/MEET/Apr/202324/1
Case Status	Case Deferred
Party Name	DEL MONTE FOODS PRIVATE LIMITED
Meeting Number and Date	NC/ 6/ MEET/ Apr/ 202324/ 1 and 11/05/2023
HQ File Number	HQRNORM APPLY 00001377AM23
RA File Number	05AX04000778 AM23
Licence No and Date	0511013200/14/06/2022
Norms Committee Decision: NC considered the case as per agenda and noted that the application of the firm is under examination of Technical Authority, i.e., MoFPI and their comments are awaited. The Committee decided to send a reminder to MoFPI to expedite their comments. The case stands deferred to 08.06.2023.	

Case No.	37 / NC/6/MEET/Apr/202324/1
Case Status	Case Deferred

Party Name	DEL MONTE FOODS PRIVATE LIMITED
Meeting Number and Date	NC/ 6/ MEET/ Apr/ 202324/ 1 and 11/05/2023
HQ File Number	HQRNORM APPLY 00001513AM23
RA File Number	05AX04000847 AM23
Licence No and Date	0511013320/20/06/2022
Norms Committee Decision: NC considered the case as per agenda and noted that the application of the firm is under examination of Technical Authority, i.e., MoFPI and their comments are awaited. The Committee decided to send a reminder to MoFPI to expedite their comments. The case stands deferred to 08.06.2023.	

Case No.	38 / NC/6/MEET/Apr/202324/1
Case Status	Case Deferred
Party Name	DRY BLEND FOODS PRIVATE LIMITED
Meeting Number and Date	NC/ 6/ MEET/ Apr/ 202324/ 1 and 11/05/2023
HQ File Number	HQRNORM APPLY 00001595AM23
RA File Number	05AX04000815 AM23
Licence No and Date	0511013373/22/06/2022
Norms Committee Decision: NC considered the case as per agenda and noted that the application of the firm is under examination of Technical Authority, i.e., MoFPI and their comments are awaited. The Committee decided to send a reminder to MoFPI to expedite their comments. The case stands deferred to 08.06.2023.	

Case No.	39 / NC/6/MEET/Apr/202324/1
Case Status	Case Approved
Party Name	KORE INTERNATIONAL
Meeting Number and Date	NC/ 6/ MEET/ Apr/ 202324/ 1 and 11/05/2023
HQ File Number	HQRNORM REVIW00000024AM24
RA File Number	08AX04000487 AM23
Licence No and	0811005382/29/06/2022

Date					
Norms Committee Decision: NC considered the case as per agenda and noted that the firm has amended the License and incorporated the name of the Supporting Manufacturer. Based on the above modification, the Committee decided to fix the norms of the AA allowing the following inputs; Export item: <table border="1"> <tr> <td>Sterilized Coriander Seeds</td><td>99.000 MT</td></tr> </table> Import item: <table border="1"> <tr> <td>Coriander Seeds</td><td>99.000 MT</td></tr> </table> All Policy conditions including VA, Appendix 4J conditions etc. also to be met, wherever applicable. RA may take subsequent consequential action accordingly.		Sterilized Coriander Seeds	99.000 MT	Coriander Seeds	99.000 MT
Sterilized Coriander Seeds	99.000 MT				
Coriander Seeds	99.000 MT				

Case No.	40 / NC/6/MEET/Apr/202324/1
Case Status	Case Rejected
Party Name	SALVI CHEMICAL INDUSTRIES LIMITED
Meeting Number and Date	NC/ 6/ MEET/ Apr/ 202324/ 1 and 11/05/2023
HQ File Number	HQRNORM APPLY 00001734AM23
RA File Number	03AX04001964 AM23
Licence No and Date	0311015962/29/06/2022
Norms Committee Decision: NC considered the case as per agenda and noted that the firm was issued DL on 23.08.2022 followed by reminders on 07.09.2022, 21.09.2022, 06.10.2022 and 21.10.2022 for furnishing information. Despite repeated reminders, the firm has failed to furnish requisite information for further examination of the case. The Committee therefore, decided to reject the case with direction to firm to pay Customs duty and applicable interest for regularization of the case. RA may take suitable consequential action accordingly.	

Case No.	41 / NC/6/MEET/Apr/202324/1
Case Status	Case Rejected

Party Name	DESIGNCO
Meeting Number and Date	NC/ 6/ MEET/ Apr/ 202324/ 1 and 11/05/2023
HQ File Number	HQRNORM APPLY 00002022AM23
RA File Number	05AX04001053 AM23
Licence No and Date	0511013649/13/07/2022
Norms Committee Decision: NC considered the case as per agenda and noted that the firm was issued DL on 07.10.2022 followed by reminders on 06.11.2022, 21.11.2022, 06.12.2022, 21.12.2022, and 05.01.2023 for furnishing information. Despite repeated reminders, the firm has failed to furnish requisite information for further examination of the case. The Committee therefore, decided to reject the case with direction to firm to pay Customs duty and applicable interest for regularization of the case. RA may take suitable consequential action accordingly.	

Case No.	42 / NC/6/MEET/Apr/202324/1
Case Status	Case Deferred
Party Name	NUTRAGEN BIO ACTIVES
Meeting Number and Date	NC/ 6/ MEET/ Apr/ 202324/ 1 and 11/05/2023
HQ File Number	HQRNORM APPLY 00002162AM23
RA File Number	10AX04000125 AM23
Licence No and Date	1011001273/20/07/2022
Norms Committee Decision: NC considered the case as per agenda and noted that the application of the firm alongwith reply of DL is under examination of Technical Authority, i.e., MoFPI and their comments are awaited. The Committee decided to send a reminder to MoFPI to expedite their comments. The case stands deferred to 08.06.2023.	

Case No.	43 / NC/6/MEET/Apr/202324/1
Case Status	Case Deferred
Party Name	GRIFFITH FOODS PRIVATE LIMITED
Meeting Number and Date	NC/ 6/ MEET/ Apr/ 202324/ 1 and 11/05/2023

HQ File Number	HQRNORM APPLY 00002289AM23
RA File Number	07AX04000483 AM23
Licence No and Date	0711004774/27/07/2022
Norms Committee Decision: NC considered the case as per agenda and noted that the application of the firm is under examination of Technical Authority, i.e., MoFPI and their comments are awaited. The Committee decided to send a reminder to MoFPI to expedite their comments. The case stands deferred to 08.06.2023.	

Case No.	44 / NC/6/MEET/Apr/202324/1
Case Status	Case Deferred
Party Name	GRIFFITH FOODS PRIVATE LIMITED
Meeting Number and Date	NC/ 6/ MEET/ Apr/ 202324/ 1 and 11/05/2023
HQ File Number	HQRNORM APPLY 00002290AM23
RA File Number	07AX04000512 AM23
Licence No and Date	0711004775/27/07/2022
Norms Committee Decision: NC considered the case as per agenda and noted that the application of the firm is under examination of Technical Authority, i.e., MoFPI and their comments are awaited. The Committee decided to send a reminder to MoFPI to expedite their comments. The case stands deferred to 08.06.2023.	

Case No.	45 / NC/6/MEET/Apr/202324/1
Case Status	Case Deferred
Party Name	GRIFFITH FOODS PRIVATE LIMITED
Meeting Number and Date	NC/ 6/ MEET/ Apr/ 202324/ 1 and 11/05/2023
HQ File Number	HQRNORM APPLY 00002291AM23
RA File Number	07AX04000511 AM23
Licence No and Date	0711004776/27/07/2022
Norms Committee Decision:	

NC considered the case as per agenda and noted that the application of the firm is under examination of Technical Authority, i.e., MoFPI and their comments are awaited. The Committee decided to send a reminder to MoFPI to expedite their comments.

The case stands deferred to 08.06.2023.

Case No.	46 / NC/6/MEET/Apr/202324/1
Case Status	Case Deferred
Party Name	TASTY BITE EATABLES LTD
Meeting Number and Date	NC/ 6/ MEET/ Apr/ 202324/ 1 and 11/05/2023
HQ File Number	HQRNORM APPLY 00002300AM23
RA File Number	31AX04000060 AM23
Licence No and Date	3111001588/27/07/2022
Norms Committee Decision:	
NC considered the case as per agenda and noted that the application of the firm alongwith reply of DL is under examination of Technical Authority, i.e., MoFPI and their comments are awaited. The Committee decided to send a reminder to MoFPI to expedite their comments.	
The case stands deferred to 08.06.2023.	

Case No.	47 / NC/6/MEET/Apr/202324/1
Case Status	Case Deferred
Party Name	TATA SMARTFOODZ LIMITED
Meeting Number and Date	NC/ 6/ MEET/ Apr/ 202324/ 1 and 11/05/2023
HQ File Number	HQRNORM APPLY 00002319AM23
RA File Number	03AX04002403 AM23
Licence No and Date	0311016674/28/07/2022
Norms Committee Decision:	
NC considered the case as per agenda and decided to seek the following information from the firm on the basis of the comments of the Technical Authority, i.e., MoFPI;	
i. Weight of unit production as per given Flow Charts for all three kinds of Curry Pastes (Punjabi Palak	

Corn Curry, Rogan Josh Simmer Sauce and Nihari Simmer Sauce).

ii. Weight of Curd required for unit production of all three kinds of Curry Pastes.

iii. Quantities of Punjabi Palak Corn Curry, Rogan Josh Simmer Sauce and Nihari Simmer Sauce individually because of different quantity of Imported item is required.

The case stands deferred to 08.06.2023.

Case No.	48 / NC/6/MEET/Apr/202324/1
Case Status	Case Deferred
Party Name	GRAIN 'N' GRACE FOOD INGREDIENTS MANUFACTURING PRIVATE LIMITED
Meeting Number and Date	NC/ 6/ MEET/ Apr/ 202324/ 1 and 11/05/2023
HQ File Number	HQRNORM APPLY 00002524AM23
RA File Number	10AX04000141 AM23
Licence No and Date	1011001299/08/08/2022
Norms Committee Decision: NC considered the case as per agenda and noted that the application of the firm is under examination of Technical Authority, i.e., MoFPI and their comments are awaited. The Committee decided to send a reminder to MoFPI to expedite their comments. The case stands deferred to 08.06.2023.	

Case No.	49 / NC/6/MEET/Apr/202324/1
Case Status	Case Deferred
Party Name	SENSO FOODS PRIVATE LIMITED
Meeting Number and Date	NC/ 6/ MEET/ Apr/ 202324/ 1 and 11/05/2023
HQ File Number	HQRNORM APPLY 00002723AM23
RA File Number	24AX04000124 AM23
Licence No and Date	2411001798/22/08/2022
Norms Committee Decision: NC considered the case as per agenda and noted that the application of the firm alongwith reply of DL is under examination of Technical Authority, i.e., MoFPI and their comments are awaited. The	

Committee decided to send a reminder to MoFPI to expedite their comments.

The case stands deferred to 08.06.2023.

Case No.	50 / NC/6/MEET/Apr/202324/1
Case Status	Case Deferred
Party Name	DRY BLEND FOODS PRIVATE LIMITED
Meeting Number and Date	NC/ 6/ MEET/ Apr/ 202324/ 1 and 11/05/2023
HQ File Number	HQRNORM APPLY 00002741AM23
RA File Number	05AX04001387 AM23
Licence No and Date	0511014417/23/08/2022
Norms Committee Decision: NC considered the case as per agenda and noted that the application of the firm is under examination of Technical Authority, i.e., MoFPI and their comments are awaited. The Committee decided to send a reminder to MoFPI to expedite their comments. The case stands deferred to 08.06.2023.	

Case No.	51 / NC/6/MEET/Apr/202324/1
Case Status	Case Deferred
Party Name	NUTRAGEN BIO ACTIVES
Meeting Number and Date	NC/ 6/ MEET/ Apr/ 202324/ 1 and 11/05/2023
HQ File Number	HQRNORM APPLY 00002888AM23
RA File Number	10AX04000150 AM23
Licence No and Date	1011001326/01/09/2022
Norms Committee Decision: NC considered the case as per agenda and noted that the application of the firm alongwith reply of DL is under examination of Technical Authority, i.e., MoFPI and their comments are awaited. The Committee decided to send a reminder to MoFPI to expedite their comments. The case stands deferred to 08.06.2023.	

Case No.	52 / NC/6/MEET/Apr/202324/1
Case Status	Case Deferred
Party Name	GCOOP INDIA PRIVATE LIMITED
Meeting Number and Date	NC/ 6/ MEET/ Apr/ 202324/ 1 and 11/05/2023
HQ File Number	HQRNORM APPLY 00003321AM23
RA File Number	04AX04000434 AM23
Licence No and Date	0411004013/23/09/2022
Norms Committee Decision: NC considered the case as per agenda and noted that the application of the firm is under examination of Technical Authority, i.e., MoFPI and their comments are awaited. The Committee decided to send a reminder to MoFPI to expedite their comments. The case stands deferred to 08.06.2023.	

Case No.	53 / NC/6/MEET/Apr/202324/1
Case Status	Case Deferred
Party Name	SHREE SHYAM PIPES PRIVATE LIMITED
Meeting Number and Date	NC/ 6/ MEET/ Apr/ 202324/ 1 and 11/05/2023
HQ File Number	HQRNORM APPLY 00003439AM23
RA File Number	05AX04001851 AM23
Licence No and Date	0511015051/28/09/2022
Norms Committee Decision: NC considered the case as per agenda and decided to send the application and DL reply of the firm to Technical Authority,i.e. Tech 2 for examination and comments. The case stands deferred to 08.06.2023.	

Case No.	54 / NC/6/MEET/Apr/202324/1
Case Status	Case Deferred

Party Name	DRY BLEND FOODS PRIVATE LIMITED
Meeting Number and Date	NC/ 6/ MEET/ Apr/ 202324/ 1 and 11/05/2023
HQ File Number	HQRNORM APPLY 00003720AM23
RA File Number	05AX04001947 AM23
Licence No and Date	0511015304/14/10/2022
Norms Committee Decision: NC considered the case as per agenda and noted that the application of the firm is under examination of Technical Authority, i.e., MoFPI and their comments are awaited. The Committee decided to send a reminder to MoFPI to expedite their comments. The case stands deferred to 08.06.2023.	

Case No.	55 / NC/6/MEET/Apr/202324/1
Case Status	Case Deferred
Party Name	RADHA KRISHNA IMPEX PRIVATE LIMITED
Meeting Number and Date	NC/ 6/ MEET/ Apr/ 202324/ 1 and 11/05/2023
HQ File Number	HQRNORM APPLY 00003806AM23
RA File Number	02AX04000380 AM23
Licence No and Date	0211003213/18/10/2022
Norms Committee Decision: NC considered the case as per agenda and noted that the application of the firm alongwith reply of DL is under examination of Technical Authority, i.e., MoFPI and their comments are awaited. The Committee decided to send a reminder to MoFPI to expedite their comments. The case stands deferred to 08.06.2023.	

Case No.	56 / NC/6/MEET/Apr/202324/1
Case Status	Case Deferred
Party Name	SYMEGA FOOD INGREDIENTS LIMITED
Meeting Number and Date	NC/ 6/ MEET/ Apr/ 202324/ 1 and 11/05/2023
HQ File Number	HQRNORM APPLY 00003854AM23
RA File Number	10AX04000188 AM23
Licence No and Date	1011001407/20/10/2022

Date	
Norms Committee Decision: NC considered the case as per agenda and decided to seek the following information from the firm on the basis of the comments of the Technical Authority, i.e., MoFPI; (a) The process flowchart showing various stages of processing including the justification for the wastage claimed, if any; (b) The recipe cum mass balance sheet showing how the bill of materials changes over processing; (c) Any supporting documents like Bill of Entry/Shipping. (d) The final record sheet for the advance authorization issued. The case stands deferred to 08.06.2023.	

Case No.	57 / NC/6/MEET/Apr/202324/1
Case Status	Case Deferred
Party Name	OLIVE LIFESCIENCES PRIVATE LIMITED
Meeting Number and Date	NC/ 6/ MEET/ Apr/ 202324/ 1 and 11/05/2023
HQ File Number	HQRNORM APPLY 00004692AM23
RA File Number	07AX04001287 AM23
Licence No and Date	0711005818/29/11/2022
Norms Committee Decision: NC considered the case as per agenda and noted the comments furnished by MoFPI requesting to seek comments from Department of Pharmaceuticals. The Committee decided to give the application to Tech.2 to examine the case and furnish comments. The case stands deferred to 08.06.2023.	

Case No.	58 / NC/6/MEET/Apr/202324/1
Case Status	Case Deferred
Party Name	CHANDIGARH SWEETS LIMITED
Meeting Number and Date	NC/ 6/ MEET/ Apr/ 202324/ 1 and 11/05/2023
HQ File Number	HQRNORM APPLY 00004679AM23
RA File Number	05AX04002450 AM23

Licence No and Date	0511016084/29/11/2022
Norms Committee Decision: NC considered the case as per agenda and noted that the application of the firm is under examination of Technical Authority, i.e., MoFPI and their comments are awaited. The Committee decided to send a reminder to MoFPI to expedite their comments. The case stands deferred to 08.06.2023.	

Case No.	59 / NC/6/MEET/Apr/202324/1
Case Status	Case Deferred
Party Name	SYNTHITE INDUSTRIES PRIVATE LIMITED
Meeting Number and Date	NC/ 6/ MEET/ Apr/ 202324/ 1 and 11/05/2023
HQ File Number	HQRNORM APPLY 00004677AM23
RA File Number	10AX04000209 AM23
Licence No and Date	1011001474/29/11/2022
Norms Committee Decision: NC considered the case as per agenda and noted the comments furnished by Technical Authority,i.e. CFTRI, and decided to call the representative of the firm for PH for a better understanding of the export items- "Lutein and Lutein By-product", manufacturing process, wastage generated at each stage etc. The case stands deferred to 08.06.2023.	

Case No.	60 / NC/6/MEET/Apr/202324/1
Case Status	Case Deferred
Party Name	TASTEL FINE FOOD PRIVATE LIMITED
Meeting Number and Date	NC/ 6/ MEET/ Apr/ 202324/ 1 and 11/05/2023
HQ File Number	HQRNORM APPLY 00004721AM23
RA File Number	03AX04004235 AM23
Licence No and Date	0311019647/30/11/2022
Norms Committee Decision:	

NC considered the case as per agenda and noted that the application of the firm is under examination of Technical Authority, i.e., MoFPI and their comments are awaited. The Committee decided to send a reminder to MoFPI to expedite their comments.

The case stands deferred to 08.06.2023.

Case No.	61 / NC/6/MEET/Apr/202324/1
Case Status	Case Deferred
Party Name	TASTEL FINE FOOD PRIVATE LIMITED
Meeting Number and Date	NC/ 6/ MEET/ Apr/ 202324/ 1 and 11/05/2023
HQ File Number	HQRNORM APPLY 00004722AM23
RA File Number	03AX04004233 AM23
Licence No and Date	0311019649/30/11/2022
Norms Committee Decision:	
NC considered the case as per agenda and noted that the application of the firm is under examination of Technical Authority, i.e., MoFPI and their comments are awaited. The Committee decided to send a reminder to MoFPI to expedite their comments.	
The case stands deferred to 08.06.2023.	

Case No.	62 / NC/6/MEET/Apr/202324/1
Case Status	Case Deferred
Party Name	BOTANIC HEALTHCARE PRIVATE LIMITED
Meeting Number and Date	NC/ 6/ MEET/ Apr/ 202324/ 1 and 11/05/2023
HQ File Number	HQRNORM APPLY 00004793AM23
RA File Number	09AX04000791 AM23
Licence No and Date	0911004080/02/12/2022
Norms Committee Decision:	
NC considered the case as per agenda and noted that the application of the firm is under examination of Technical Authority, i.e., MoFPI and their comments are awaited. The Committee decided to send a reminder to MoFPI to expedite their comments.	

The case stands deferred to 08.06.2023.

Case No.	63 / NC/6/MEET/Apr/202324/1
Case Status	Case Deferred
Party Name	DP COCOA PRODUCTS LLP
Meeting Number and Date	NC/ 6/ MEET/ Apr/ 202324/ 1 and 11/05/2023
HQ File Number	HQRNORM APPLY 00004839AM23
RA File Number	30AX04000400 AM23
Licence No and Date	3011002883/06/12/2022
Norms Committee Decision: NC considered the case as per agenda and noted that the application of the firm is under examination of Technical Authority, i.e., MoFPI and their comments are awaited. The Committee decided to send a reminder to MoFPI to expedite their comments. The case stands deferred to 08.06.2023.	

Case No.	64 / NC/6/MEET/Apr/202324/1
Case Status	Case Deferred
Party Name	VALUE BEVERAGE
Meeting Number and Date	NC/ 6/ MEET/ Apr/ 202324/ 1 and 11/05/2023
HQ File Number	HQRNORM APPLY 00005850AM23
RA File Number	03AX04005229 AM23
Licence No and Date	0311020860/20/01/2023
Norms Committee Decision: NC considered the case as per agenda and noted that the application of the firm is under examination of Technical Authority, i.e., MoFPI and their comments are awaited. The Committee decided to send a reminder to MoFPI to expedite their comments. The case stands deferred to 08.06.2023.	

Case No.	65 / NC/6/MEET/Apr/202324/1
Case Status	Case Deferred
Party Name	DRY BLEND FOODS PRIVATE LIMITED
Meeting Number and Date	NC/ 6/ MEET/ Apr/ 202324/ 1 and 11/05/2023
HQ File Number	HQRNORM APPLY 00005958AM23
RA File Number	05AX04003129 AM23
Licence No and Date	0511017048/30/01/2023
Norms Committee Decision: NC considered the case as per agenda and noted that the application of the firm is under examination of Technical Authority, i.e., MoFPI and their comments are awaited. The Committee decided to send a reminder to MoFPI to expedite their comments. The case stands deferred to 08.06.2023.	

Case No.	66 / NC/6/MEET/Apr/202324/1
Case Status	Case Deferred
Party Name	LT FOODS LIMITED
Meeting Number and Date	NC/ 6/ MEET/ Apr/ 202324/ 1 and 11/05/2023
HQ File Number	HQRNORM APPLY 00006052AM23
RA File Number	05AX04003122 AM23
Licence No and Date	0511017140/02/02/2023
Norms Committee Decision: NC considered the case as per agenda and noted that the application of the firm is under examination of Technical Authority, i.e., MoFPI and their comments are awaited. The Committee decided to send a reminder to MoFPI to expedite their comments. The case stands deferred to 08.06.2023.	

Case No.	67 / NC/6/MEET/Apr/202324/1
Case Status	Case Approved
Party Name	RAVI FOODS PVT LTD.

Meeting Number and Date	NC/ 6/ MEET/ Apr/ 202324/ 1 and 11/05/2023
HQ File Number	HQRNORM APPLY 00006177AM23
RA File Number	09AX04000974 AM23
Licence No and Date	0911004432/08/02/2023

Norms Committee Decision:

NC considered the case as per agenda and decided to fix the norms of the AA on the basis of the comments of the Technical Authority, i.e., MoFPI allowing the following inputs;

Export Item	Quantity in Kg	Import Item	Quantity in Kg
Wafers & Wafer Rolls (Fruit Flavour)	1000000.00	Maida	300000.00
		Cane Sugar	400000.00
		Vegetable Fats (RBD Palm Olein)	270000.00
		Food Flavours (Ethyl Vanillin)	Nil
		Salt (Edible Salts)	1000.00
		Starch (Maize)	10000.00
		Pectin	10000.00
		Carrageenan	5000.00
		Biobake	10000.00
		Pet Granules (Bottle Grade)	As per Packaging Policy
		Paper (50 to 150 GSM)	As per Packaging Policy

		Paper Board (100 to 300 GSM)	As per Packaging Policy
RA may take subsequent consequential action accordingly.			

Case No.	68 / NC/6/MEET/Apr/202324/1
Case Status	Case Approved
Party Name	INDO PHYTOCHEM PHARMACEUTICALS
Meeting Number and Date	NC/ 6/ MEET/ Apr/ 202324/ 1 and 11/05/2023
HQ File Number	HQRNORM APPLY 00007188AM23
RA File Number	05AX04003489 AM23
Licence No and Date	0511017782/24/03/2023
Norms Committee Decision:	
NC considered the case as per agenda and decided to fix the norms of the AA on the basis of the comments of the Technical Authority, i.e., Tech.2 allowing the following inputs;	
Export Item :	
Yohimbine Hydrochloride	1.000 Kg
Import Item: (On repeat basis)	
Pausinystalia Yohimbe Bark (Yohimbine Content 1.0%)	100.000 Kg
RA may take subsequent consequential action accordingly.	

Case No.	69 / NC/6/MEET/Apr/202324/1		
Case Status	Case Deferred		
Party Name	SARITA HANDA EXPORTS PRIVATE LIMITED		
Meeting Number	NC/ 6/ MEET/ Apr/ 202324/ 1 and 11/05/2023		

and Date	
HQ File Number	HQRNORM APPLY 00007263AM23
RA File Number	05AX04003633 AM23
Licence No and Date	0511018046/28/03/2023
Norms Committee Decision: NC considered the case as per agenda and noted that the export/import items are textile items. The Committee noted that, it has been decided with the approval of DG in the F.No. 01/85/171/53/AM19/DES.VI to transfer the cases relating to Textile to NC-5 which is primarily a Norms Committee for Textile and Leather.	

Case No.	70 / NC/6/MEET/Apr/202324/1	
Case Status	Case Approved	
Party Name	ORGANIC INDIA PRIVATE LIMITED	
Meeting Number and Date	NC/ 6/ MEET/ Apr/ 202324/ 1 and 11/05/2023	
HQ File Number	HQRNORM APPLY 00007349AM23	
RA File Number	06AX04000389 AM23	
Licence No and Date	0611001949/31/03/2023	
Norms Committee Decision:		
NC considered the case as per agenda and decided to fix the norms of the AA on the basis of the comments of the Technical Authority, i.e., MoFPI allowing the following inputs;		
Export Item:		
SNo	Item(s) to be exported / supplied	Quantity (in Kgs.)
1	Tulsi Hibiscus Herbal Tea	463.00
2	Tulsi Lemon Ginger Herbal Tea	2129.00
3	Tulsi Sweet Rose Herbal Tea	3702.00
4	Tulsi Sweet Rose Herbal Tea	206.00
5	Tulsi Cinnamon Rose Herbal Tea	625.00

SNo	Item(s) to be exported / supplied	Quantity (in Kgs.)
6	Tulsi Sweet Rose Assam Black Herbal Tea	694.00

Import Item:

SNo	Input Name.	Quantity Allowed
1	Organic Phalsa Berry Flavour	Net to Net as per content in export product or 5% of FOB, whichever is less
2	Lemon Flavor- Natural	Net to Net as per content in export product or 5% of FOB, whichever is less
3	Rose Flavor- Natural	Net to Net as per content in export product or 5% of FOB, whichever is less
4	Rose Flavor- Natural	Net to Net as per content in export product or 5% of FOB, whichever is less
5	Rose Flavor- Natural	Net to Net as per content in export product or 5% of FOB, whichever is less
6	Rose Flavor- Natural	Net to Net as per content in export product or 5% of FOB, whichever is less

RA may take subsequent consequential action accordingly.

Case No.	71 / NC/6/MEET/Apr/202324/1
Case Status	Case Approved
Party Name	ADINATH CORPORATION
Meeting Number	NC/ 6/ MEET/ Apr/ 202324/ 1 and 11/05/2023

and Date			
HQ File Number	HQRNORM APPLY 00007339AM23		
RA File Number	08AX04002205 AM23		
Licence No and Date	0811007796/31/03/2023		
Norms Committee Decision:			
NC considered the case as per agenda and decided to fix the norms of the AA on the basis of the comments of the Technical Authority, i.e., MoFPI allowing the following inputs;			
Export Item	Quantity allowed	Import Item	Quantity allowed
Sterlised Caraway Seeds of the same variety and origin as imported	50.00 MT	Caraway Seeds	50.00 MT
The firm is allowed to import 50.00 MT of Caraway Seeds at the initial stage. After completion of 50% of export the firm may submit application for further enhancement of import quantity.			
The grade, quality& origin of imported Caraway Seeds should match with the Sterlised Caraway Seeds exported .			
Regulations of FTP / HBP 2023 like Value Addition, Pre-import condition & Appendix 4J conditions, wherever required, should also be complied with.			
RA may take subsequent consequential action accordingly.			

Case No.	72 / NC/6/MEET/Apr/202324/1
Case Status	Case Approved
Party Name	SANDY BAY SEAFOODS (INDIA) PRIVATE LIMITED
Meeting Number and Date	NC/ 6/ MEET/ Apr/ 202324/ 1 and 11/05/2023
HQ File Number	HQRNORM APPLY 00000111AM24
RA File Number	26AX04000001 AM24
Licence No and Date	2611000900/11/04/2023
Norms Committee Decision:	
NC considered the case as per agenda and decided to fix the norms of the AA , allowing the following inputs;	

Export Item	Quantity in Pounds (LBS)	Import Item	Quantity in Nos.
Chilled pasturised crab meat	600000	401/315*301.5 CAN BODY (0.21MM) C/W FIXED TP BOTTOM END (0.23MM) 9QCS 1330: INTERNAL BPANI	As per Packaging Policy
		401 DIA TP normal LID	As per Packaging Policy

RA may take subsequent consequential action accordingly.

Case No.	73 / NC/6/MEET/Apr/202324/1		
Case Status	Case Approved		
Party Name	GELTEC PRIVATE LIMITED		
Meeting Number and Date	NC/ 6/ MEET/ Apr/ 202324/ 1 and 11/05/2023		
HQ File Number	HQRNORM APPLY 00000128AM24		
RA File Number	03AX04006360 AM23		
Licence No and Date	0311022764/12/04/2023		
Norms Committee Decision:			
NC considered the case as per agenda and decided to fix the norms of the AA on the basis of the comments of the Technical Authority, i.e., Tech 2 allowing the following inputs;			
Export item	Quantity	Import Item	Quantity
SWP Tiolin Complex (Soft Gelatin capsule of 1100 mg, containing Gelatin 159.05 mg for shell and Alpha Lipoic Acid 300 mg	1 No. SG Capsule	Alpha Lipoic Acid	300.000 mg
		Gelatin	175.000 mg

Export item	Quantity	Import Item	Quantity
SWP Vitalin Plus (Soft Gelatin capsule of 1650 mg, containing Gelatin 290.37 mg for shell and Alpha Lipoic Acid 100 mg)	1 No. SG Capsule	Alpha Lipoic Acid	100 mg
		Gelatin	319.4 mg

RA may take subsequent consequential action accordingly.

Case No.	74 / NC/6/MEET/Apr/202324/1
Case Status	Case Deferred
Party Name	UMALAXMI ORGANICS PRIVATE LIMITED
Meeting Number and Date	NC/ 6/ MEET/ Apr/ 202324/ 1 and 11/05/2023
HQ File Number	HQRNORM APPLY 00000177AM24
RA File Number	13AX04000350 AM23
Licence No and Date	1311001885/13/04/2023
Norms Committee Decision: NC considered the case as per agenda and decided to seek the following information from the firm on the basis of the comments of Tech.2 ; i. % Content of Valerain in Export item. ii. COA of Export item. iii. % Content of Valerain in Imported root. iv. COA of Import item from Foreign supplier. v. Any byproduct in the process. vi. Wastage claimed in the process. The case stands deferred to 08.06.2023.	

Case No.	75 / NC/6/MEET/Apr/202324/1
Case Status	Case Deferred
Party Name	RADNIK EXPORTS
Meeting Number and Date	NC/ 6/ MEET/ Apr/ 202324/ 1 and 11/05/2023
HQ File Number	HQRNORM APPLY 00000172AM24
RA File Number	05AX04000037 AM24
Licence No and Date	0511018297/13/04/2023
Norms Committee Decision: NC considered the case as per agenda and noted that the export/import items are textile items. The Committee noted that, it has been decided with the approval of DG in the F.No. 01/85/171/53/AM19/DES.VI to transfer the cases relating to Textile to NC-5 which is primarily a Norms Committee for Textile and Leather.	

Case No.	76 / NC/6/MEET/Apr/202324/1			
Case Status	Case Approved			
Party Name	GELTEC PRIVATE LIMITED			
Meeting Number and Date	NC/ 6/ MEET/ Apr/ 202324/ 1 and 11/05/2023			
HQ File Number	HQRNORM APPLY 00000210AM24			
RA File Number	03AX04006361 AM23			
Licence No and Date	0311022821/17/04/2023			
Norms Committee Decision:				
NC considered the case as per agenda and decided to fix the norms of the AA on the basis of the comments of the Technical Authority, i.e., Tech 2 allowing the following inputs;				
S.No.	Export item	Quantity	Import Item	Quantity
1	SWP ESSENTIN TRIO(SG Capsule with net wt 1720 Mg containing Silymarin 100 mg, Gelatin 288.766 mg, Glycerine USP/FCC 173.923 mg)	1 No. SG Capsule	Silymarin 70%	100.00 mg
			Gelatin	253.00 mg
			Glycerine USP/FCC	126.00 mg
2	SWP URISAN URINARY TRACT (SG	1 No. SG Tablet	D-Mannose	500.00 mg

	Tablet with Net Wt 1570 Mg containing D-Manose 500 Mg, Cranberry Extract 300 mg, Gelatin 170.263 mg, Glycerin USP/FCC 51.079 mg)		Cranberry Extract (20% PAC)	300.00 mg
			Gelatin	190.00 mg
			Glycerine	53.00 mg

RA may take subsequent consequential action accordingly.

MINUTES OF MANUAL AGENDA OF M.No. NC/6/MEET/Apr/202324/1

Dated: 11/05/2023

Case No. M-001

Party Name: M/s Adani Wilmar Meet Ltd.

No/Date: **Status:**

NC/6/MEET/Apr/202324/1,
11/05/2023

Deferred

HQ File : RLA File :
01/85/171/00011/AM20/DES.VI

Lic.No/Ecom No.

Defer Date
:08.06.2023

Subject Request of M/s Adani Wilmar Ltd. for Modification of SION E-124 for export item Refined Sunflower Oil (Edible Grade).

Decision: NC considered the case as per agenda and decided to refer back the case to Technical Authority, i.e. MoFPI for re-examination and furnishing comments.

The case stands deferred to 08.06.2023.

Case No. M-002

Party Name: M/s Adani Meet Wilmar Ltd.

No/Date: **Status:**

NC/6/MEET/Apr/202324/1,
11/05/2023

Approved

HQ File : RLA File :
01/85/171/00008/AM20/
DES.VI

Lic.No/Ecom No.

Subject Request of M/s Adani Wilmar Ltd. for Modification of SION E-121 for export item Refined Soyabean Oil (edible grade).

Decision: NC considered the case as per agenda and decided to recommend to DGFT for modification of the SION E-121 for export of Soyabean Oil on the basis of the comments of Technical Authority, i.e. MoFPI as given below:

SION No.	Export Item	Quantity	S.No.	Existing Import Item	Existing Quantity	Amended Import Item	Amended Quantity
E-121	Refined Soyabean Oil (Edible grade) FFA content not more than 0.25%	1 MT	1	*Crude Soyabean Oil, FFA content (1.5% to 3%)	1.05 MTs	Crude Soyabean Oil (Edible Grade)	1.02 MT
			2	Caustic lye (100%)	4 kg	Caustic Lye (48%Lye)	3.22 kg
			3	Phosphoric acid (80%)	1 kg	Phosphoric acid	0.19 kg
			4	Citric acid (98% purity)	0.1 kg	Citric acid	0.50 kg
			5	TONSIL Bleaching earth	10 kg	TONSIL Bleaching earth	9.87 kg
*Note: At the time of import following conditions are to be implemented. Range 1. FFA-----0.8 to 1.4% 2. Phosphorus -----150 to 300 ppm 3. Moisture -----0.15 to 0.30% 4. Insoluble volatiles ----0.10 to 0.15%				Range 1. FFA-----0.5 to 1.25% 2. Phosphorus -----100 to 300 ppm 3. Moisture -----0.075 to 0.30% 4. Insoluble volatiles ----0.10 to 0.15%			

Case No.M-003

Party Name: M/s Ravi Meet
Foods Pvt Ltd.

No/Date: **Status:**
NC/6/MEET/Apr/202324/1, **Approved**
11/05/2023

HQ File : HQRNORM RLA File :
REVIW00002208AM23

Lic.No/Ecom No. and date

Subject: Fixation of norms for export of “Wafers & Wafer Rolls (Fruit Flavor)” against import of “Maida, Cane Sugar, RBD Palmolein, Food Flavors, Salt, Starch, Pectin, Carrageenan, Biobake, Pet granules (Bottle grade), Paper (50 to 150 gsm), Paper board (100 to 300 gsm)”

Decision: NC considered the case as per agenda and decided to fix the norms of the AA on the basis of the comments of the Technical Authority, i.e., MoFPI allowing the following inputs;

Export Item	Quantity in Kg	Import Item	Quantity in Kg
Wafers & Wafer Rolls (Fruit Flavour)	1000000.00	Maida	300000.00
		Cane Sugar	400000.00
		Vegetable Fats (RBD Palm Olein)	270000.00
		Food Flavours (Ethyl Vanillin)	Nil
		Salt (Edible Salts)	1000.00
		Starch (Maize)	10000.00
		Pectin	10000.00
		Carrageenan	5000.00
		Biobake	10000.00
		Pet Granules (Bottle	As per Packaging

	Grade)	Policy
	Paper (50 to 150 GSM)	As per Packaging Policy
	Paper Board (100 to 300 GSM)	As per Packaging Policy

RA may take subsequent consequential action accordingly.

Case No.M-004

Party Name: M/s Crown Meet No/Date: **Status:**
 Impex NC/6/MEET/Apr/202324/1, **Deferred**
 11/05/2023

HQ File : RLA File : Lic.No/Ecom No. and date Defer Date
 HQRNORMAPPLY00001313AM23 :08.06.2023

Subject: Application for prior fixation of norms under para 4.06 of FTP, by M/s Crown Impex for import of “White Poppy Seed” against export of “Poppy Seed Oil”.

Decision: NC considered the case as per agenda and considering the request of the firm M/s Crown Impex decided to call them for PH in the next meeting.

The case stands deferred to 08.06.2023.

Case No.M-005

Party Name: Meet No/Date: **Status:**
 NC/6/MEET/Apr/202324/1, **Deferred**
 11/05/2023

HQ File : RLA File : Lic.No/Ecom No. and date Defer Date
 01/85/171/00131/AM17/DES- :08.06.2023
 VI

Subject: Request to review norms under SION code K 36- Hulled Sesame Seeds

Decision: NC considered the case as per agenda and noted the comments of RA, Ahmedabad furnished vide email 09.05.2023 and decided to refer the case to Technical Authority, i.e. MoFPI for examination and furnishing comments.

The case stands deferred to 08.06.2023.